



High Court of Tripura
Agartala

Order No. 35

Dated, Agartala, the 15th May, 2013

The Hon'ble the Chief Justice has been pleased to order that henceforth, no mention/request for adjournment of a case shall be entertained by the Hon'ble Court unless all the counsel are present or the counsel making request/mention has obtained the consent of the other counsel in writing.

By Order,

Sd/-

(S. Dassgupta)

I/c. Registrar

Memo. No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 7309-27 May, 15, 2013

Copy to:

01. The President, High Court Bar Association, Agartala;
02. The Secretary, High Court Bar Association, Agartala;
03. The President, Tripura Bar Association, Agartala;
04. The Secretary, Tripura Bar Association, Agartala;
05. The Advocate General, Tripura, Agartala;
06. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
07. The Public Prosecutor, High Court of Tripura, Agartala;
08. The Govt. Advocate, High Court of Tripura, Agartala;
09. The I/c. Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Assistant Registrar(s), High Court of Tripura, Agartala;
12. The Assistant Registrar-cum-Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
13. The Librarian-cum-RO., High Court of Tripura, Agartala;
14. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
15. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
16. The Superintendent(s), High Court of Tripura, Agartala;
17. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
18. The Bench Sections, High Court of Tripura, Agartala; and
19. Order File.

Sd/-
15.05.13
(S. Dassgupta)

I/c. Registrar